Motion for election to the All India Institute of Medical Sciences (AIIMS), Bhubaneswar, Bilaspur, Mangalagiri, Bibinagar, Patna, Madurai, Rishikesh, Deoghar And Guwahati

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA): Sir, I beg to move the following:-

?That in pursuance of Section 4(g) of the All India Institute of Medical Sciences (AIIMS) Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to each of the Nine All India Institute of Medical Sciences (AIIMS) at Bhubaneswar, Bilaspur, Mangalagiri, Bibinagar, Patna, Madurai, Rishikesh, Deoghar and Guwahati subject to the other provisions of the said Act.?

माननीय सभापति **:** प्रश्न यह है :

?कि एम्स (संशोधन) अधिनियम, 2012 की धारा 6 के साथ पठित अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स) अधिनियम, 1956 की धारा 4 (छ) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से, जैसा अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों के अध्यधीन नौ अखिल भारतीय आयुर्विज्ञान संस्थानों (एम्स) भुवनेश्वर, बिलासपुर, मंगलागिरी, बीबीनगर, पटना, मदुरै, ऋषिकेश, देवघर और गुवाहाटी के लिए अपने में से, प्रत्येक के लिए, दो सदस्य निर्वाचित करें ।?

<u>प्रस्ताव स्वीकृत हुआ ।</u>

———

?(व्यवधान)

माननीय सभापति : निशिकान्त जी, प्लीज़ बैठिए ।

?(व्यवधान)

HON. CHAIRPERSON: Hon. Members, please be seated.

? (*Interruptions*)

HON. CHAIRPERSON: Hon. Members, matters raised under Rule 377 are important issues. Please be seated.

? (*Interruptions*)

12.07 hrs